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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 3261/2025

UNION OF INDIA

.....Petitioner

Through: Mr. Neeraj Dubey, SPC, Mr.

Shubham Kumar, Adv. Major Murlidhar Army.

versus

EX SUB ASHOK KUMAR

....Respondent

Through:

CORAM:

HON'BLE MR. JUSTICE C. HARI SHANKAR HON'BLE MR. JUSTICE OM PRAKASH SHUKLA JUDGMENT (ORAL)

12.12.2025

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C.HARI SHANKAR, J.

CM APPL. 15316/2025

- **1.** Exemption allowed, subject to all just exceptions.
- **2.** The application stands disposed of.

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3. This is a petition where Union of India has challenged an order passed by the Armed Forces Tribunal, whereby disability pension has

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been granted to the respondent.

4. The reasoning of the Release Medical Board¹ on the basis of which the respondent was disqualified for CAD-SVD PTCA TO LAD² is as follows:-

"Onset of ID was in Mar 2015. There is no close time relation with Field/ CI ops/HAA. Hence conceded neither attributable nor aggravated by mil service. Ref Para 47, chapter VI of Guide to Medical Officer (Military Pensions) & 14 days charter of duties."

- 5. It is also acknowledged in the RMB that at the time of his entry into the service, the aforesaid ailment was not present.
- 6. In cases involving identical recommendations of the RMB, where the respondent was found suffering from CAD, this Court has, inter alia in UOI v. EX JWO Dharmendra Prasad³ and UOI v. EX JWO SK Srivastava⁴, upheld the order of the Armed Forces Tribunal and dismissed the petition of the Union of India.
- 7. To our knowledge, none of the said orders have been reversed or interdicted by the Supreme Court in any matter.
- **8.** Accordingly, following the said decisions, this writ petition is

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^{1 &}quot;RMB" hereinafter

² Coronary Artery Disease-Single Cell Disease Pecrutaneous Transluminal Coronary Angioplasty with Left Anterior Descending Artery affected

³ 2025 SCC OnLine Del 2549

⁴ 2025 SCC OnLine Del 4909





dismissed.

9. Let compliance to the order passed by the Armed Forces Tribunal be ensured within 12 weeks.

C.HARI SHANKAR, J

OM PRAKASH SHUKLA, J

DECEMBER 12, 2025/*AT*

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